

PRINCIPAL BENCH-COURT NO. IV

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-56-17-18 dated 28.7.2017 passed by the Commissioner (Appeals), Goods & Service Tax, Customs & Central Excise, Bhopal)

Appellant

S/o Mohd. Ismail Khan,
House No. 12, Futera Ward No. 05,
Damoh (MP), Pin-470 661.

Versus

178, Bhagya Bhavan,
MP Nagar, Zone-II,
Bhopal (MP).

Appearance

Shri Abhas Mishra, Advocate - for the appellant

Shri Radhe Tallo, DR - for the respondent

CORAM:HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HOB'BLE MR. RAJU, MEMBER (TECHNIAL)

Date of Hearing/Decision: 21.02.2020

Final Order No. 50609/2020

Ramesh Nair:

The appellant's Counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to

approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

2. In the result, Misc. Application allowed and appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

RM